

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. OA 350/00632/2014

Date of order : 11.1.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

DIPAK KR. BASU

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.K.Bairagi, counsel

For the respondents : Mr.A.K.Roy, counsel

O R D E R

Ms.Bidisha Banerjee, J.M.

The applicant has essentially prayed for grant of full salary for the suspension period commencing from 8.7.92 till 20.6.04 with consequential service benefits, however, no adverse order has been passed upon the demand of justice as yet, robbing him of the benefits.

2. Since the authorities are yet to form an opinion whether the applicant would be entitled to full salary and allowances for the period he was kept under suspension, no cause of action could be said to have arisen.

3. Therefore, the OA is disposed of with a direction upon the competent authority to pass an order in accordance with law, on the claim, within three months from the date of communication of this order. No order is passed as to costs.

(JAYA DAS GUPT)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)

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